

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: THE 1st August, 1973.

NOTIFICATION
INCOME TAX

1. No. 426 (F.No.404/194/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961. (43 of 1961), the Central Government hereby authorises S/Shri A.C. Shrivastava and P.V. Dave who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.
2. The appointments of S/Shri S.C. Falnikar and A.V. Majumdar made under Notification No.190 (F.No.404/274/72-ITCC) dated 18th September, 1972 are hereby cancelled.
3. This Notification shall come into force with immediate effect.

S/-

(M.N. Nambiar)

Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 426 (F.No.404/194/73-ITCC)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Chief Secretary, Government of Gujarat, Ahmedabad.
6. The Accountant General, Gujarat, Ahmedabad.
7. The Comptroller & Auditor General, New Delhi. (25 copies).
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. All Sections/Officers in Board's office.
10. Bulletin Section (3 copies).
11. Guard File.

(M.N. Nambiar)

Under Secretary, Central Board of Direct Taxes.